

ITEM NO.10

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 308/2023

LAW LAB INDIA & ANR.

Petitioner(s)

VERSUS

THE HONBLE HIGH COURT OF JUDICATURE AT BOMBAY & ORS. Respondent(s)
(FOR ADMISSION)

Date : 20-03-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Asim Sarode, Adv.
Mr. Abhay Anil Anturkar, Adv.
Ms. Smita Sarode Singalkar, Adv.
Mr. Dhruv Tank, Adv.
Ms. Surbhi Kapoor, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Writ Petition under Article 32 of the Constitution, in view of the alternative remedy before the High Court.
- 2 However, the petitioners would be at liberty to pursue their grievance on the administrative side or, if that does not succeed, on the judicial side of the High Court of Judicature at Bombay under Article 226 of the Constitution.
- 3 The Writ Petition is accordingly disposed of.
- 4 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR